

## IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

CUTTACK BENCH, CUTTACK

O.A/T.A./R.A.No..... 208 1993

Ganesh Deodasena ....., Applicant (s)

Versus

Union of India, etc., Respondent (s)

| Sr. No | Date    | Order with Signature   |
|--------|---------|--|
| 1.     | 28.4.93 | <p>Admit. Issue notice to the Respondents to show cause within four weeks from the date of receipt of the notice as to why this application shall not be allowed. Requisites are said to have been filed. Office to verify and issue. Call on 30th June, 1993 for further orders on the question of service of notice, etc.</p> <p style="text-align: right;">h.m</p>  |
| 2      | 29.6.93 | <p>Counter if any, shall be filed by 28.93.<br/>Call on 6.8.93 for further orders.</p> <p style="text-align: right;">8/8/96<br/>Member (A)</p>   |
| 3      | 22.8.96 | <p>Adjourned to 2.9.1996 at the request of Shri P. Mohanty with the consent of Shri Ashok Mishra.</p> <p style="text-align: right;">Anuradha<br/>MEMBER (ADMINISTRATIVE)</p>   |
| 4.     | 23.9.96 | <p>Shri D. N. Mohapatra on behalf of Shri Pradipta Mohanty submits that the applicant has secured all the reliefs prayed for in this petition. He, therefore, wants to withdraw this application. Permission is allowed and for statistical purpose, it is treated as dismissed.</p> <p>Shri Ashok Mishra, learned Sr. Counsel is present and is heard.</p> <p style="text-align: right;">Anuradha<br/>Member (Administrative)</p> |